

query has been sent by the Government of India to the Orissa Government. Recently, the Government of India has written to the State Government of Orissa to send comments on the project. The project report was received by the Government of India in March, 1980. It has been sent to the Government of Orissa in June, 1980. In this context, I would like to know from the hon. Minister whether his Ministry will ask the Government of Orissa to clear the project immediately for inclusion in the Annual State Plan for 1980-81.

**SHRI KEDAR PANDAY:** The guideline of the Government of India is that we must give preference to tribal areas for their development and that development is in the field of irrigation and agriculture. Agriculture and irrigation are the two important areas which must get priority in the tribal areas. That is the guideline. According to this, in Orissa State, we have taken up nearly 14 projects. As regards the Badanala Irrigation Project, we have received certain comments. We still require some more comments. So, we have sent it for comments to the State Government. The reply is awaited.

**श्री श्री. पी. यादव :** अध्यक्ष जी, मैं एक जनरल प्रश्न पूछना चाहूंगा। सेन्ट्रल वाटर कमिशन सिंघाई मंत्रालय की किसी योजना को क्लियर करता है टी. एं. सी. के माध्यम से। उस के बाद राज्य सरकार को वह योजना जाती है। जिस समय राज्य सरकार ने योजना को सबमिट किया, उस समय जो कास्ट फैक्टर होता है, वह 10 साल, 5 साल या 6 साल में बढ़ जाता है। सेन्ट्रल वाटर कमिशन में योजना को क्लियर होने में बहुत समय लगता है। और राज्य सरकार तक जब वह योजना स्वीकृत हो कर पहुंचती है, मूल्य बढ़ जाता है और योजना की कास्ट बहुत ज्यादा बढ़ जाती है . . . (व्यवधान) . . .

**अध्यक्ष महोदय :** प्राप्टवाइटेड क्वेश्चन पूछिये ?

**श्री श्री. पी. यादव :** मैं प्रायटेड क्वेश्चन पूछ रहा हूँ। शंरा कहता यह है कि योजना के क्लियर करने का प्राइमिशन, उस के बाद मोनीटरींग और सुझावों के कम्प्लोयन प्राप्ट दि. स्कीम, ये चार चीजें होती हैं, जो कि प्रायटेड क्वेश्चन समन्वित कर से कोई ऐसा कानून बनाना चाहती है जिस

में राज्य सरकार को वह बाध्य करे कि जो योजना बन गई है, उस को निर्धारित समय के अन्दर पूरा करना है ?

**श्री केदार पाण्डे :** कोई कानून तो अभी ऐसा नहीं है लेकिन इस पर विचार किया जा सकता है फिलहाल ऐसी बात नहीं है।

**श्री राम बिलास पासवान :** अध्यक्ष महोदय, मंत्री जी ने अभी जवाब दिया है। मैं सिर्फ उड़ीसा के सम्बन्ध में पूछना चाहता हूँ कि यह जो आदिवासी क्षेत्र के विकास के लिए परियोजना है क्या यह सिर्फ उड़ीसा के आदिवासी क्षेत्र के विकास के लिए है? यदि हाँ तो क्या उससे वहाँ के आदिवासियों को फायदा हुआ है, या हो रहा है? इस में उन्हें अब तक कितना लाभ मिला है ?

**श्री केदार पाण्डे :** अभी तो 14 स्कीम चल रही हैं और आदिवासी क्षेत्र में चल रही हैं। उनसे आदिवासियों को फायदा होने वाला है। अभी तक 62 करोड़ रुपये उनमें खर्च किया है। (व्यवधान) उनसे फायदा होगा एकदम कैसे फायदा होगा। इरिगेशन पोर्टेशनल क्रियेट होगा तभी फायदा होगा अभी तो वे चल रही हैं।

**श्री अनन्दि चरण दास :** ये जो उड़ीसा के ट्राइबल एरियाज के लिए सब प्लांस हैं ये कब तक पूरे होने वाले हैं? दूसरे उन एरियाज में जो छोटे-2 नाले हैं, तदियाँ हैं जिन पर भी छोटे छोटे प्रोजेक्ट बन सकते हैं अगर उनका इन्वेस्टीगेशन किया जाए। क्या वाटर कमिशन इनको भी हाथ में लेगा? इनसे ट्राइबल एरियाज में जो डाट वगैरह आता है वह भी दूर होगा। इन प्रोजेक्ट्स को पूरा करने में क्या इस कारण से भी देरी हुई कि उड़ीसा सरकार से जानकारी देरी से मिली? अब जबकि जानकारी मिल गयी है तो अब इनको पूरा करने में कितनी देर लगेगी ?

**श्री केदार पाण्डे :** यह सारा प्रासेस कम्प्लीट हो चुका है। उड़ीसा गवर्नमेंट ने जवाब दे दिया है। अब आगे की कार्यवाही हम करेंगे। सेन्ट्रल वाटर कमिशन द्वारा उसका एग्जामिनेशन किया जा रहा है? उसका एग्जामिनेशन होने के बाद हम क्लीयरेंस के लिए प्लानिंग कमिशन को भेजेंगे।

#### Storing Arrangement of Oil and Natural Gas Commission at Bombay

435. **SHRI K. LAKKAPPA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Oil and Natural Gas Commission have not enough storage arrangements for storing their goods at Bombay;

(b) whether due to lack of storage capacity, they have to pay lot of demurrage on various counts, and if so, full details thereof for the last three years;

(c) whether some private parties have sent offers to provide accommodation on reasonable basis and if so, details thereof;

(d) the reasons for paying demurrage when suitable accommodation has been offered; and

(e) the action is contemplated by Government in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir. The storage space available is inadequate.

(b) No demurrage has been paid during the last three years on account of storage capacity.

(c) to (e). A statement is laid on the Table of the Sabha.

#### Statement

(c) In response to the ONGC's advertisement for godown space, a number of offers were received from private parties. These offers were scrutinised and the godowns offered were inspected. On the basis of these offers, ONGC is further processing the case for hiring of 48,500 sq. ft. of covered godown space and 2,60,000 sq. ft. of open godown space.

(d) Does not arise in view of the reply given to part (b).

(e) The ONGC is constructing a supply base at Nhava Island. On completion of this base, the position relating to storage arrangements for the off-shore project is expected to improve substantially.

SHRI K. LAKKAPPA: I have received a reply only to (c), (d), (e) and in (d) of course it is said that it does not arise in view of the reply to (b). But the Hon. Minister has admitted that the storage capacity is not enough

for all the items of ONGC at Bombay. Therefore, I would like to know whether it is a fact that the answer given by the Hon. Minister is wrong and the ONGC officers have briefed the Minister wrongly. I would like to know the demurrage paid as a consequence of the shortage of storage facilities at Bombay. Lakhs of rupees have been paid. Will the Minister conduct a probe into the matter as to how much demurrage has been paid by them, how they have augmented, in the last 3 years, the storage space and where they have stored their goods?

SHRI VEERENDRA PATIL: The question that has been put is whether, due to lack of storage capacity, they have paid a lot of demurrage. I have said, 'no'. They have paid demurrage, I agree, but not due to lack of storage capacity. They have paid demurrage for other reasons, not for lack of storage capacity. I have admitted that there is inadequacy of space. Therefore, they have advertised and they have received offers. (Interruption). The hon. Member is under the impression that there is no storage capacity at the moment with the ONGC. That is not so. There is storage capacity. But our activities are increasing. Therefore, we require more storage capacity. That is why, as and when we require more storage capacity, we are advertising and we are receiving offers. We had advertised recently in the month of March, and we have received nearly 24 offers, of which 16 had responded to our inspection of the sites. They are being negotiated with. A Committee has been constituted and they are negotiating with these offerers. They have not yet taken any final decision.

SHRI K. LAKKAPPA: The Minister himself has admitted that demurrages were paid, but not on account of lack of storage capacity. Then, what are the other contributory reasons on account of which demurrages were paid by the ONGC? As a consequence of shortage of many things, how much demurrage have they paid?

Secondly, he has said that they are negotiating with private parties. I want

to know since how long this has been going on and who are those private parties and whether those private parties are related to the officers concerned who are taking this on lease or whatever negotiations they are making. Even that negotiation has been deliberately delayed to avoid some people and to favour some other people by the ONGC.

Therefore, I would like to know from the hon. Minister how much demurrages were paid on account of other reasons and also at what particular point are these negotiations regarding storage facilities and when they will be concluded.

**SHRI VEERENDRA PATIL:** The hon. Member wants to know how much demurrage has been paid. In the year 1977-78, the demurrage paid was Rs. 2,14,054; in the year 1978-79 the demurrage paid was Rs. 6,42,947; in the year 1979-80, it was Rs. 3,30,762. This was the demurrage paid during the last three years.

The hon. Member has asked how many parties have offered and whether these private parties are relatives of those officers who are negotiating with them. So far as my knowledge goes, according to the information that is available with me, out of 24 parties, 16 parties have responded, and negotiations are going on. They have not yet taken any final decision. As soon as they take a final decision, I would be in a position to say what are the parties who have offered, and whose offers have been accepted.

**SHRI GULSHER AHMED:** I just wanted to know the reasons for payment of the demurrage. I do not know whether they can give us the reasons

**SHRI VEERENDRA PATIL:** I have got the information. The reasons in 1977-78 were on account of non-availability of documents, on account of non-availability of import licence; in 1978-79, on account of non-receipt of documents and non-availability of import licence; in 1979-80 on account of availability of shipping documents non from the suppliers, banks, etc.

**श्री वलिक एन० एन० ए० खान :** मैं माननीय मंत्री से जानना चाहूंगा कि यह नैगोसियेशन किसने विनों से चल रहा है और क्या इस नैगोसियेशन के लिये कोई कमेटी मुकरर की गई है और उसमें कौन कौन लोग हैं ?

**श्री वीरेन्द्र पाटिल :** मैंने अभी जवाब दिया कि एडवर्टाइजमेंट निकला है मार्च, 1980 में, उसके बाद जो भी आफर्स आये, इन्सपैक्शन के लिये जब हमने कहा तो उनमें से 8 लोगों ने रैस्पोंड नहीं किया और 16 ने रैस्पोंड किया । 16 लोगों ने साइट्स आफर किये थे उनको इन्सपैक्ट करने के लिये । नैगोसियेशन करने के लिये एक कमेटी कास्टीट्यूट कर दी गई है ओ० एन० जी० सी० के अंडर में जिसमें एडिशनल डायरेक्टर है, ज्वायन्ट डायरेक्टर हैं, सीनियर डायरेक्टर है और एडमिनिस्ट्रेटिव आफिसर भी है । क्योंकि मार्च में ही एडवर्टाइजमेंट निकला है, मैं समझता हूँ कि महीने डेढ महीने से नैगोसियेशन चल रहे हैं । इसकी स्पेसिफिक इन्फॉर्मेशन मेरे पास इस समय नहीं है ।

**SHRI A. T. PATIL:** In his reply the Minister has said that in order to ease the storage conditions, the ONGC is going with the construction of a supply base at Nhava island. May I know whether the government has ordered a stay of the construction of the supply base at Nhava island? If so, will they vacate the stay?

**SHRI VEERENDRA PATIL:** There is no question of issuing a stay order. On the other hand, the work is going on briskly. We have already incurred an expenditure of Rs. 6.54 crores upto June 1980. The total expenditure is estimated at Rs. 22 crores and there is no question of issuing a stay order. We are going ahead.

**MR. SPEAKER:** Next question.... No.

Next question—Shri Ramavtar Shastri.

कम्पनी अधिनियम को संशोधित करने का प्रस्ताव

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\* 437. श्री रामावतार शास्त्री :

श्री गुलाम रसूल कोचक :

क्या बिधि, न्याय और कम्पनी कार्य मंत्री : यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कम्पनी अधिनियम को संशोधित करने का निर्णय ले लिया है;